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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)
.....

NEW DELHI, the 25th March, 1971.

NOTIFICATION
INCOME-TAX

No.101/(F.No.404/62/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri D.B. Bulbule who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from 12.4.1971.



(R.D. Saxena)
Deputy Secretary to the Govt. of India.

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No.101/(F.No.404/62/71-ITCC):

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